




H.C.D.—4(a) Continuation Sheet

Sr. No.	Date	Orders
		<p data-bbox="448 331 643 362">07.12.2000</p> <p data-bbox="448 394 1390 461">Present: Mr.Subhash C.Jindal for the petitioner. Mr.Amit Bansal for the respondent.</p> <p data-bbox="448 566 970 598"><u>CW.No. 7402 & CM.11400/2000</u></p> <p data-bbox="448 629 1533 1458">The petitioner's grievance in this writ petition is that notices and assessment is still being received in the name of petitioner's brother Shri C.K.Kakkar and others. it is stated that Mr.C.K.Kakkar has died. It is not disputed that the petitioner and his deceased brother Mr.C.K.Kakkar had entered into a contract dated 3.5.1999 with the builder for reconstruction and development of the property. Pursuant to that agreement property was redeveloped, portions have been sold to various persons. The responsibility for getting the mutation done and giving information thereof vests with the owners and the purchasers.</p> <p data-bbox="448 1489 1533 1848">I find from the record that the respondents had written a letter dated 14.12.1996 addressed to the Lrs. of Mr.C.K.Kakkar to get the property (portions occupied) mutated, in the records of the L & DO in the first instance and furnish a copy of the conveyance deed.</p> <p data-bbox="319 1836 399 1926"><i>MS</i></p> <p data-bbox="1262 1937 1460 1968">contd...2/</p>



H.C.D.—I(a) Continuation Sheet

Sr. No.	Date	Orders
		<p style="text-align: center;">- 2 -</p> <p>Learned counsel for the petitioner submits that the petitioner would apply for mutation to the NDMC giving complete details of the transactions entered into along with the documents witnessing the same and thereafter abide by formalities as may be advised by the NDMC for mutation in individual names, including the payment of applicable charges. This would not come in the way of the respondent/NDMC from realising the tax from individual occupiers. Upon receiving requisite information and documents, NDMC would take steps to get the property mutated in the name of the individual buyers expeditiously.</p> <p style="text-align: center;">Writ petition stands disposed of.</p> <p>December 07, 2000 n.</p> <p style="text-align: right;"> MANMOHAN SARIN, J.</p>